

Constitution (Eighty-Seventh Amendment) Act, 2003

[22 June 2003]

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Constitution (Eighty-Seventh Amendment) Act, 2003

[22 June 2003]

An Act further to amend the Constitution of India. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Constitution (Eighty-seventh Amendment) Act, 2003.

2. Amendment Of Article 81 :-

In article 81 of the Constitution, in clause (3), in the proviso, in clause (ii), for the figures "1991", the figures "2001" shall be substituted.

3. Amendment Of Article 82 :-

In article 82 of the Constitution, in the third proviso, in clause (ii), for the figures "1991", the figures "2001" shall be substituted.

4. Amendment Of Article 170 :-

In article 170 of the Constitution,--

- (i) in clause (2), in the Explanation, in the proviso, for the figures "1991", the figures "2001" shall be substituted;
- (ii) in clause (3), in the third proviso, in clause (ii), for the figures "1991", the figures "2001" shall be substituted.

5. Amendment Of Article 330 :-

In article 330 of the Constitution, in the Explanation, in the proviso, for the figures "1991", the figures "2001" shall be substituted.